

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 1408 of 2020

Abhishek Mani Sinha
..... **Petitioner**
Versus
The State of Jharkhand and Ors. **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Manoj Tandon, Advocate
For the Respondent JPSC : Mr. Sanjoy Piprawal, Advocate
For the Respondent State : Mr. Mohan Kumar Dubey, AC to AG

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4/ Dated: 24/07/2020:

Heard Mr. Manoj Tandon, the learned counsel for the petitioner, Mr. Sanjoy Piprawal, the learned counsel for the respondent JPSC and Mr. Mohan Kumar Dubey, the learned State counsel.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Sanjoy Piprawal, the learned counsel for the respondent JPSC submits that he has to file the supplementary affidavit and he seeks time.

Mr. Manoj Tandon, the learned counsel for the petitioner submits that the identical matters are coming on 05.08.2020 and in that view of the matter the matter may be posted for that date.

In the meantime, the respondent JPSC may file the supplementary affidavit.

Accordingly, this matter may appear on 05.08.2020.

In the meantime, the respondent JPSC may file the supplementary affidavit as it has been prayed today.

(Sanjay Kumar Dwivedi, J.)